

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 701/2014**

**IN THE MATTER OF:**

**Bhajan Singh Pratap Singh and Company Pvt. Ltd. ....Petitioner**

**SECTION : UNDER SECTION 391 to 394 of Companies Act**

**Order delivered on 11.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR  
Hon'ble President**

**Deepa Krishan  
Hon'ble Member (T)**

**For the Petitioner(s) : Shri Rakesh Sinha, Advocate**

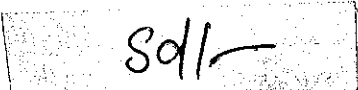
**For the Respondent(s) : Shri Manish Rai, Company Prosecutor for Regional Director  
Ms. Chetana Kandpal, Company Prosecutor for Official Liquidator**

**ORDER**

On 19.05.2017 Shri Dileep Shivpuri, Senior Standing Counsel and Shri Sanjay Kumar for the Income Tax Department have appeared and have sought time for filing the representation, the time was granted. However, neither the counsel is present nor any representation has been filed on behalf of the Income Tax Department through Shri Dileep Shivpuri, Senior Standing Counsel or any other

counsel. One last opportunity is granted to the Income Tax Department to file any objection three days before the next date of hearing.

List on 16.08.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

11.07.2017  
Vineet